

in laying the papers mentioned at (3) above. [Placed in Library. See No. LT—6434/88]

**Standards of Weights and Measures (Packaged Commodities) Second Amendment Rules, 1988 and Notifications under Indian Standards Act, 1986**

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA) : I beg to lay on the Table :

(1) A copy of the Standards of Weights and Measures (Packaged Commodities) Second Amendment Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 779(E) in Gazette of India dated the 11th July, 1988, under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976. [Placed in Library. See No. LT—6435/88]

(2) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Bureau of Indian Standards Act, 1986 :

(i) S.C. 541 (E) published in Gazette of India dated the 2nd June, 1988 making certain amendments to Notification No. S.O. 278(E) published in Gazette of India dated the 1st April, 1987.

(ii) S.O. 555(E) published in Gazette of India dated the 9th June, 1988 making certain amendments to Notification No. 278(E) published in Gazette of India dated the 1st April, 1987. [Placed in Library. See No. LT—6436/88]

(3) A copy each of the following Notifications (Hindi and English versions) issued under section 4 of the Bureau of Indian Standards Act, 1986 :

(i) S.O. 1402 published in Gazette of India dated the

7th May, 1988 making certain amendments to Notification No. S.O. 464(E) published in Gazette of India dated the 12th May, 1987.

(ii) S.O. 519(E) published in Gazette of India dated the 25th May, 1988 making certain amendments to Notification No. S.O. 464(E) published in Gazette of India dated the 12th May, 1987.

(iii) S.O. 544(E) published in Gazette of India dated the 9th June, 1988 making certain amendments to Notification No. S.O. 464(E) published in Gazette of India dated the 12th May, 1987. [Placed in Library. See No. LT/6437/88]

**Metalliferous Mines (Amendment) Regulations, 1988**

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RADHA KISHAN MALVIYA) : I beg to lay on the Table :

A copy of the Metalliferous Mines (Amendment) Regulation, 1988 (Hindi and English versions) published in Notification No. G.S.R. 685(E) in Gazette of India dated the 7th June, 1988 under section 61A of the Mines Act, 1952. [Placed in Library. See No. LT—6438/88]

12.08 hrs.

**MESSAGES FROM RAJYA SABHA**

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held today, the 19th August, 1988, adopted the follow-

ing motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Indian Medical Council (Amendment) Bill, 1987 :

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Indian Medical Council (Amendment) Bill, 1987, be further extended upto the last day of the Hundred and fiftieth session of the Rajya Sabha."

- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th August, 1988, agreed without any amendment to the Religious Institutions (Prevention) of Misuse) Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 11th August, 1988."

12.09 hrs.

STATEMENT CORRECTING ANSWER  
TO S Q NO. 1062 DATED 12.5.1988  
RE : REORIENTATION OF MEDICAL  
EDUCATION (ROME) SCHEME

[English]

THE MINISTER OF STATE IN THE  
MINISTRY OF HEALTH AND FAMILY  
WELFARE (KUMARI SAROJ  
KHAPARDE) : On behalf of my colleague,  
Shri Moti Lal Vora, I beg to state that,  
while answering a Supplementary Question  
as to 'what' was the amount of grant relea-  
sed during 1985-86 with reference to  
Starred Question No. 1062 on 12th May  
1988, my colleague, Shri Moti Lal Vora had

started that "in 1985-86 Rs. 38.90 lakhs  
was given and Rs. 20.00 lakhs was given to  
Gujarat while we have also given funds to  
several States and our efforts will be to  
continue the similar trend in future also."

However, the correct position is that  
during 1985-86, no amount was released to  
any State under the ROME Scheme. During  
the years 1986-87 and 1987-88, a total of  
Rs. 38.90 lakhs was released, viz. Rs. 20.00  
laks was released to Gujarat during 1986-87  
while during 1987-88, a sum of Rs. 4.95  
lakhs was released to Gujarat and a sum  
of Rs. 13.95 lakhs was released to  
Rajasthan. Error is regretted.

Since the session of Lok Sabha came to  
close on the 13th May, the correction is  
being made in the current session. Delay is  
regretted.

12.10 hrs.

CONSTITUTION (SIXTIETH  
AMENDMENT) BILL\*

[English]

THE MINISTER OF STATE IN THE  
DEPARTMENT OF REVENUE IN THE  
MINISTRY OF FINANCE (SHRI A.K.  
PANJA) : On behalf of Shri B.K. Gadhvi,  
I beg to move for leave to introduce a Bill  
further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The  
question is :

"That leave be granted to introduce  
a Bill further to amend the Constitution  
of India."

The motion was adopted.

SHRI A.K. PANJA : I introduce\*\* the  
Bill.

\*Published in Gazette of India Extra ordinary, Part II, Section 2, dated 22.8.1988.

\*\*Introduced with the recommendations of the President.